

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 27**  
**141/241- 242/PB/2020**

**IN THE MATTER OF:**

M/s. RR Buildtown Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Adonis Buildtech Pvt. Ltd. & Ors.

.... Respondent

**Order u/S. 397-398 of the Companies Act, 2013**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Aditya Khanna

For the Respondent : Adv. Gurcharan Singh for R-1

Adv. Venancio D'Costa; Adv. Astha Ojha; Adv. Gauri  
Goel for R – 32 to 38

**ORDER**

**RA-54/2023**

Mr. Aditya Khanna, Ld. Counsel for the Petitioner appears through VC.

Mr. Gurcharan Singh, Ld. Counsel for R-1 appears through VC and states that he has not received the copy of the application yet.

Ld. Counsel for the Petitioner is directed to serve the copy of the application upon the Respondent.

At request and by consent, list the matter again **on 25.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**